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Title: Papers laid on the table of the House by Members/Ministers.

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, papers to be laid on the Table – Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3627/16/15]

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3628/16/15]

वस्तु मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 1956 की धारा 619क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (क) (एक) ब्रिटिश इंडिया कार्पोरेशन लिमिटेड, कानपुर और उसके समनुषंगी के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) ब्रिटिश इंडिया कार्पोरेशन लिमिटेड, कानपुर और उसके समनुषंगी का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 3629/16/15]

- (ख) (एक) नेशनल टेक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) नेशनल टेक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 3630/16/15]

- (ग) (एक) जूट कार्पोरेशन ऑफ इंडिया लिमिटेड, कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) जूट कार्पोरेशन ऑफ इंडिया लिमिटेड, कोलकाता का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 3631/16/15]

- (घ) (एक) नेशनल हैण्डलूम डेवलपमेंट कार्पोरेशन लिमिटेड, लखनऊ के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) नेशनल हैण्डलूम डेवलपमेंट कार्पोरेशन लिमिटेड, लखनऊ का वर्ष 2014-2015

का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3632/16/15]

- (ड.) (एक) कॉटन कारपोरेशन ऑफ इंडिया लिमिटेड, नवी मुंबई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) कॉटन कारपोरेशन ऑफ इंडिया लिमिटेड, नवी मुंबई का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3633/16/15]

- (2) (एक) इंडियन जूट इंडस्ट्रीज रिसर्व एसोसिएशन, कोलकाता के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन जूट इंडस्ट्रीज रिसर्व एसोसिएशन, कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3634/16/15]

- (3) (एक) सेंट्रल सिल्क बोर्ड, बंगलोर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) सेंट्रल सिल्क बोर्ड, बंगलोर के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) सेंट्रल सिल्क बोर्ड, बंगलोर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3635/16/15]

- (4) (एक) बाम्बे टेक्सटाइल रिसर्व एसोसिएशन, मुंबई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) बाम्बे टेक्सटाइल रिसर्व एसोसिएशन, मुंबई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3636/16/15]

- (5) (एक) साउथ इंडिया टेक्सटाइल रिसर्व एसोसिएशन, कोयंबटूर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) साउथ इंडिया टेक्सटाइल रिसर्व एसोसिएशन, कोयंबटूर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3637/16/15]

- (6) राष्ट्रीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उपधारा 4(ख) के अंतर्गत जारी अधिसूचना संख्या का.आ. 2353(अ) जो 28 अगस्त, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो राष्ट्रीय जूट बोर्ड में आधिकारिक सदस्यों के इस अधिसूचना के जारी होने की तारीख से दो वर्ष की अवधि के लिए पुनर्गठन किए जाने के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3638/16/15]

- (7) जूट पैकेज सामग्री (वस्तु चैकिंग अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उपधारा (2) के अंतर्गत अधिसूचना संख्या का.आ. 2640(अ) जो 28 सितम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसमें निर्देश है कि 30 सितम्बर, 2015 को समाप्त होने वाले आदेश की अधिमानता उक्त आदेश के समाप्त होने से और तीन महीने की अवधि तक अथवा अगले आदेशों तक, जो भी पहले हो, बढ़ाई जाएगी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3639/16/15]

MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):

Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2014-2015.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3640/16/15]

(b) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2014-2015.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3641/16/15]

(c) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3642/16/15]

(d) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Power Finance Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3643/16/15]

(e) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3644/16/15]

(f) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3645/16/15]

(g) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2014-2015.

(ii) Annual Report of the Coal India Limited, Kolkata, for the year 2014-2015, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3646/16/15]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the

year 2014-2015.

[Placed in Library, See No. LT 3647/16/15]

- (3) A copy of the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Standard of Performance for Distribution Licensees) Regulations, 2015 (Hindi and English versions) published in Notification No. 19/20/2015-JERC/1680 in Gazette of India dated 27<sup>th</sup> July, 2015 under Section 182 of the Electricity Act, 2003 read with Section 2(64) of the said Act.

[Placed in Library, See No. LT 3648/16/15]

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2014-2015.

[Placed in Library, See No. LT 3649/16/15]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2014-2015, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2014-2015.

[Placed in Library, See No. LT 3650/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3651/16/15]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2015-2016.

[Placed in Library, See No. LT 3652/16/15]

- (4) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated 17<sup>th</sup> April, 2015 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 3653/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (प्रो. सांवर लाल जाट): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 1956 की धारा 619क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) नेशनल प्रोजेक्ट्स कंसल्टेशन कारपोरेशन लिमिटेड, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल प्रोजेक्ट्स कंसल्टेशन कारपोरेशन लिमिटेड, नई दिल्ली का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-

[Placed in Library, See No. LT 3654/16/15]

- (ख) (एक) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक- महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 3655/16/15]

- (2) नर्मदा कंट्रोल अथॉरिटी, इंदौर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) नर्मदा कंट्रोल अथॉरिटी, इंदौर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3656/16/15]

- (3) ब्रह्मपुत्र बोर्ड, गुवाहाटी के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) ब्रह्मपुत्र बोर्ड, गुवाहाटी के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3657/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2014-2015.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3658/16/15]

- (b) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3659/16/15]

- (c) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2014-2015.
- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3660/16/15]

- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2014-2015.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3661/16/15]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2014-2015.

[Placed in Library, See No. LT 3662/16/15]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2014-2015.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2014-2015.

[Placed in Library, See No. LT 3663/16/15]

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2014-2015, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3664/16/15]

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2014-2015.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2014-2015.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2014-2015, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2014-2015.

[Placed in Library, See No. LT 3665/16/15]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2014-2015.

[Placed in Library, See No. LT 3666/16/15]

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2014-2015.

[Placed in Library, See No. LT 3667/16/15]

(8) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 1134(E) published in Gazette of India dated 24<sup>th</sup> April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.

(ii) S.O. 1061(E) published in Gazette of India dated 9<sup>th</sup> April, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.

- (iii) S.O. 3280(E) published in Gazette of India dated 26<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (iv) S.O. 705(E) published in Gazette of India dated 10<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (v) S.O. 512(E) published in Gazette of India dated 16<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (vi) S.O. 711(E) published in Gazette of India dated 10<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Shimla Section) in the State of Himachal Pradesh.
- (vii) S.O. 396(E) published in Gazette of India dated 6<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (viii) S.O. 344(E) published in Gazette of India dated 4<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (ix) S.O. 749(E) published in Gazette of India dated 13<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (x) S.O. 578(E) published in Gazette of India dated 20<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.
- (xi) S.O. 318(E) published in Gazette of India dated 2<sup>nd</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 & 95 (old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xii) S.O. 663(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xiii) S.O. 658(E) published in Gazette of India dated 5<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (xiv) S.O. 339(E) published in Gazette of India dated 5<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xv) S.O. 231(E) published in Gazette of India dated 23<sup>rd</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.
- (xvi) S.O. 701(E) published in Gazette of India dated 7<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xvii) S.O. 341(E) published in Gazette of India dated 5<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xviii) S.O. 336(E) published in Gazette of India dated 5<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xix) S.O. 845(E) published in Gazette of India dated 20<sup>th</sup> March, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Ambala Bypass) in the State of Haryana.
- (xx) S.O. 1588(E) published in Gazette of India dated 24<sup>th</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 (Old) and 205(New) (Kharar-Kurali Section) in the State of Punjab.
- (xxi) S.O. 1589(E) published in Gazette of India dated 24<sup>th</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.
- (xxii) S.O. 499(E) published in Gazette of India dated 21<sup>st</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxiii) S.O. 1025(E) published in Gazette of India dated 3<sup>rd</sup> April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxiv) S.O. 247(E) published in Gazette of India dated 28<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxv) S.O. 319(E) published in Gazette of India dated 2<sup>nd</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxvi) S.O. 402(E) published in Gazette of India dated 6<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxvii) S.O. 501(E) published in Gazette of India dated 21<sup>st</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Jind Section) in the State of Haryana.
- (xxviii) S.O. 734(E) published in Gazette of India dated 11<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (xxix) S.O. 1302(E) published in Gazette of India dated 16<sup>th</sup> May, 2014, making certain amendments in the Notification No. S.O. 2777(E) dated 14<sup>th</sup> September, 2013.

- (xxx) S.O. 363(E) published in Gazette of India dated 5<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (xxxi) S.O. 510(E) published in Gazette of India dated 16<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (xxxii) S.O. 645(E) published in Gazette of India dated 3<sup>rd</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Zirakpur Section) in the State of Punjab.
- (xxxiii) S.O. 704(E) published in Gazette of India dated 10<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxxiv) S.O. 942(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xxxv) S.O. 943(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xxxvi) S.O. 946(E) published in Gazette of India dated 6<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xxxvii) S.O.1038(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xxxviii) S.O. 1040(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 (Old) and 205 (New) (Kharar-Kurali Section) in the State of Punjab.
- (xxxix) S.O. 1157(E) published in Gazette of India dated 1<sup>st</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xl) S.O. 1158(E) published in Gazette of India dated 1<sup>st</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xli) S.O. 1159(E) published in Gazette of India dated 1<sup>st</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xlii) S.O. 1235(E) published in Gazette of India dated 8<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xliii) S.O. 1785(E) published in Gazette of India dated the 1<sup>st</sup> July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 66 (formerly NH-47) (Edapilly-Vytilla-Aroor Section) in the State of Kerala.
- (xliv) S.O. 1880(E) published in Gazette of India dated the 13<sup>th</sup> July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 28 (formerly NH-47) (Lucknow to Faizabad to Gorakhpur to Uttar Pradesh/Bihar Border) in the States of Uttar Pradesh and Bihar.
- (xlv) S.O. 2041(E) published in Gazette of India dated the 24<sup>th</sup> July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 66 (Guwahati Bypass-Nagaon-Daboka-Udauli Section) in the State of Assam.
- (xlvi) S.O. 2646(E) published in Gazette of India dated the 28<sup>th</sup> September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 1 [Delhi/Haryana (Kundli) Border to Panipat Section] in the State of Haryana.
- (xlvii) S.O. 1724(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.
- (xlviii) S.O. 1725(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlix) S.O. 1726(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Himachal Pradesh.
- (l) S.O. 1727(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (li) S.O. 1728(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.
- (lii) S.O. 1729(E) published in Gazette of India dated the 26<sup>th</sup> June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (liii) S.O. 1921(E) published in Gazette of India dated the 15<sup>th</sup> July, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (liv) S.O. 2102(E) published in Gazette of India dated the 3<sup>rd</sup> August, 2015, making certain amendments in the Notification No. S.O. 1532(E) dated 14<sup>th</sup> June, 2013.



- (lv) S.O. 2123(E) published in Gazette of India dated the 5<sup>th</sup> August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lvi) S.O. 2337(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (lvii) S.O. 2338(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015, declaring highways, mentioned therein, as new National Highways.
- (lviii) S.O. 2339(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (lix) S.O. 2334(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lx) S.O. 2335(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015 entrusting the stretches, mentioned therein, of new National Highway No. 47 to National Highway Authority of India in the State of Kerala.
- (lxi) S.O. 2336(E) published in Gazette of India dated the 25<sup>th</sup> August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxii) S.O. 2526(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxiii) S.O. 2529(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxiv) S.O. 2530(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxv) S.O. 2532(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Punjab.
- (lxvi) S.O. 2533(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvii) S.O. 2534(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxviii) S.O. 2527(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxix) S.O. 2528(E) published in Gazette of India dated the 17<sup>th</sup> September, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 216A to National Highway Authority of India.
- (lxx) S.O. 2697(E) published in Gazette of India dated the 5<sup>th</sup> October, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 32 to National Highway Authority of India.
- (lxxi) S.O. 2698(E) published in Gazette of India dated the 5<sup>th</sup> October, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxii) S.O. 2827(E) published in Gazette of India dated the 14<sup>th</sup> October, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxxiii) S.O. 2346(E) published in Gazette of India dated 26<sup>th</sup> August, 2015, regarding rates of fees to be recovered from the users of National Highway No. 45 (Tindivanam-Ulundurpet Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 2483(E) published in Gazette of India dated 14<sup>th</sup> September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 3 in the States of Uttar Pradesh, Rajasthan and Madhya Pradesh.
- (lxxv) S.O. 2484(E) published in Gazette of India dated 14<sup>th</sup> September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jhalawar-Rajasthan/MP Border Section) in the State of Rajasthan.
- (lxxvi) S.O. 2645(E) published in Gazette of India dated 28<sup>th</sup> September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada to Vishakhapatnam Section) in the State of Andhra Pradesh.
- (lxxvii) S.O. 2081(E) published in Gazette of India dated 30<sup>th</sup> July, 2015, regarding exemption of collection of user fee at Gangadhar bridge on National Highway No. 31 at Golokganj over river Gangadhar in the State of Assam with effect from 4.8.2015 or the date of

expiring of the existing toll fee leave period whichever is earlier.

- (lxxviii) S.O. 2095(E) published in Gazette of India dated 31<sup>st</sup> July, 2015, authorising the Deputy Commissioner, Hailakandias the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 53 (Bagmara to Badarpurghat Section) in the State of Assam.

[Placed in Library, See No. LT 3668/16/15]

(9) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 47 of the Indian Maritime University Act, 2008:-

- (i) Notification No. F. No. IMU/HQ/ADM/Notification/2015 published in Gazette of India dated 9<sup>th</sup> April, 2015, regarding repealing of Recruitment Rules for the post of Vice Chancellor, Indian Maritime University.
- (ii) Notification No. IMU/HQ/ADM/RR/2015 published in Gazette of India dated 3<sup>rd</sup> September, 2015, regarding repealing of Recruitment Rules for the post of Junior Engineer (Civil) and (Electrical), Pro Vice Chancellor, Internal Audit Officer and Junior Assistant.
- (iii) Notification No. F. No. IMU/HQ/ADM/Notification/2015 published in Gazette of India dated 3<sup>rd</sup> September, 2015, regarding Ordinances governing administrative and academic matters.

[Placed in Library, See No. LT 3669/16/15]

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) issued under Merchant Shipping Act, 1958:-

- (i) G.S.R.864(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Distressed Seamen) Rules, 1960.
- (ii) G.S.R.865(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Certificate of Service) Rules, 1970.
- (iii) G.S.R.866(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Rates) Rules, 1977.
- (iv) G.S.R.867(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Radio) Rules, 1983.
- (v) G.S.R.868(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Examination of Masters and Mates) Rules, 1985.
- (vi) G.S.R.869(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Rules, 1989.
- (vii) G.S.R.870(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Certificates of Competency) Rules, 1989.
- (viii) G.S.R.871(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Lifeboatmen's (Qualification and Certification) Rules, 1963.
- (ix) G.S.R.872(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Distress Messages and Navigational Warnings) Rules, 1964.
- (x) G.S.R.873(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Pilot Ladder) Rules, 1967.
- (xi) G.S.R.874(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Muster) Rules, 1968.
- (xii) G.S.R.875(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Safety Convention Certificates) Rules, 1968.
- (xiii) G.S.R.876(E) published in Gazette of India dated 17<sup>th</sup> November, 2015, rescinding the Merchant Shipping (Radio Direction Finders) Rules, 1968.

[Placed in Library, See No. LT 3670/16/15]

(12) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee)(Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 720(E) in Gazette of India dated 18<sup>th</sup> September, 2015 issued under Section 458(3) of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 3671/16/15]

(13) A copy of Notification No. S.O. 2122(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> August, 2015, appointing the Officer, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 under sub-section (3) of Section 50 of the said Act.

(14) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. 11012/248/2015-Admn. in Gazette of India dated 19<sup>th</sup> November, 2015 under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library, See No. LT 3673/16/15]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

1. राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
2. राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2014-15 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
3. राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3674/16/15]

**12.06 ½ hours**